

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 52 of 2024**

IN THE MATTER OF:

Maheshpuri & Anr.

.....PETITIONER

VERSUS

State of Punjab & Ors.

.....RESPONDENT

MEMO OF PARTIES (As Per ORDER DATED 14.11.2025)

1. Maheshpuri

S/o Rampal Puri,
Government S.S. School Village Bhallan, Bhallan,
Nangal, Rupnagar, Punjab-140125

(Applicant No.1)

2. Bhupinder Singh

S/o Amar Chand,
Kalitran, rupnagar, Punjab-140133

(Applicant No.2)

VERSUS

1. State of Punjab

Through The Chief Secretary,
Chief Secretary Office, 6th Floor,
Punjab Civil Secretariat-1, Sector 1, Chandigarh-160001

Respondent No.1

2. Department of Mines & Geology, Punjab

Through Secretary,
Water Resources Department (Mines & Geology), Punjab

Respondent No.2

3. Punjab Pollution Control Board

Through Chairman,
Head Office, Vatavaran Bhawan,
Punjab Pollution Control Board, Nabha Road, Patiala-147001

Respondent No.3

4. District Magistrate, Rupnagar

Mini Secretariat, DC Office, Rupnagar-140001

Respondent No.4

5. District Mining Officer

Room No. 145, District Administration Complex, Rupnagar-140001

Respondent No.5

6. State Environmental Impact assessment Authority

C/o Punjab State Council for Science & Technology,
MGISPA Complex, Sector 26, Chandigarh-160019

Respondent No.6

7. Union of India

Through The Secretary,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110003

Respondent No.7